

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S HARI GOVIND TEXTFAB (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Hari Govind Textfab (India) Private Limited
2.	Date of incorporation of corporate debtor	29/09/2008
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U17120DL2008PTC183817
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No.10, IX/1241, Plot No. 26, Ram Bazar Subhash Road, South Gandhi Nagar, Delhi, North Delhi, DL 110031 IN
6.	Insolvency commencement date in respect of corporate debtor	17.10.2022 (Order was pronounced on 17.10.2022 but the copy of NCLT order was received via email on 18.10.2022)
7.	Estimated date of closure of insolvency resolution process	15.04.2023 (180 days from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Harish Taneja Registration No.: IBBI/IPA-002/IP-N00088/2017-18/10229
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 236-L, Model Town, Sonipat, Haryana - 131001 E-mail ID: harishtaneja78@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Registered Address: 236-L, Model Town, Sonipat, Haryana - 131001 E-mail ID: cirp.hgtexfab@gmail.com
11.	Last date for submission of claims	01.11.2022 (i.e. 14 days from the appointment of Insolvency Resolution Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal, Bench-II, New Delhi has ordered the commencement of a corporate insolvency resolution process of the M/S Hari Govind Textfab (India) Private Limited on 17.10.2022.

The creditors of M/S Hari Govind Textfab (India) Private Limited, are hereby called upon to submit their claims with proof on or before 01.11.2022 falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20.10.2022
Place: New Delhi



Harish Taneja
Interim Resolution Professional
IBBI/IPA-002/IP-N00088/2017-18/10229

Canara Bank Regional Office: Aligarh

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorised Officer of the Canara Bank under the Securitisation Act and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon the borrower/guarantor to repay the amount mentioned in the notice along with interest & expenses within 60 days from the date of receipt of the said notices.

The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 & 9 of the said Rules. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Canara Bank**. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of Borrowers/ Guarantors	Description of Properties	Date of Demand notice	Date of Possession	Amount Due (₹)
Borrower- M/s Dass Engg Solution Prop.- Mrs. Saroj Kumari W/o (Late) Sh. Bhagwan Dass, Guarantor- Mr. Amit Anand S/o (Late) Sh. Bhagwan Dass, Add. of All-H. No. 1/1E, Plot No. 510, Nagla Tarh, Surendra Nagar Tiraha, Mohalla Surendra Nagar, The-Koil, Dist. Aligarh	1. All that part and parcel of EMT of Double Storey Residential Cum Commercial Building No. 1/1 A, Old Nagar Nigam H. No. 1/1 which is part and parcel of Society Plot No.- 510, Mohalla Surendra Nagar (Nagla Tarh) Tehsil- Koil, Dist.- Aligarh, Area- 296.74 Sq. Mtr., Property in the name of Mrs. Saroj Kumari W/o (Late) Sh. Bhagwan Dass, Bounded as: East- Property of Part of plot No. 510, West- Property of Malay Kumar, North- Property of Dharma veer, South- Road 2. All that part and parcel of EMT of Single Storey Commercial Building No. 1/1 B, Old Nagar Nigam H. No. 1/1 which is part and parcel of Society Plot No.- 510, Mohalla Surendra Nagar (Nagla Tarh) Tehsil- Koil, Dist.- Aligarh, Area- 34.83 Sq. Mtr., Property in the name of Mr. Amit Anand S/o (Late) Sh. Bhagwan Dass, Bounded as: East- House of Smt. Hemlata Devi, West- House of Smt. Saroj Kumari, North- House of Smt. Saroj Kumari, South- 25' Wide Road	16-08-2022	19-10-2022	39,48,761.21 + interest & Other expenses
Borrower- M/s Jai Durgay Engg Co. Prop.- Mr. Amit Anand S/o (Late) Sh. Bhagwan Dass, Guarantor- Mrs. Saroj Kumari W/o (Late) Sh. Bhagwan Dass Add. of All-H. No. 1/1E, Plot No. 510, Nagla Tarh, Surendra Nagar Tiraha, Mohalla Surendra Nagar, The-Koil, Dist. Aligarh	1. All that part and parcel of EMT of Double Storey Residential Cum Commercial Building No. 1/1 A, Old Nagar Nigam H. No. 1/1 which is part and parcel of Society Plot No.- 510, Mohalla Surendra Nagar (Nagla Tarh) Tehsil- Koil, Dist.- Aligarh, Area- 296.74 Sq. Mtr., Property in the name of Mrs. Saroj Kumari W/o (Late) Sh. Bhagwan Dass, Bounded as: East- Property of Part of plot No. 510, West- Property of Malay Kumar, North- Property of Dharma veer, South- Road 2. All that part and parcel of EMT of Single Storey Commercial Building No. 1/1 B, Old Nagar Nigam H. No. 1/1 which is part and parcel of Society Plot No.- 510, Mohalla Surendra Nagar (Nagla Tarh) Tehsil- Koil, Dist.- Aligarh, Area- 34.83 Sq. Mtr., Property in the name of Mr. Amit Anand S/o (Late) Sh. Bhagwan Dass, Bounded as: East- House of Smt. Hemlata Devi, West- House of Smt. Saroj Kumari, North- House of Smt. Saroj Kumari, South- 25' Wide Road	29-06-2022	19-10-2022	1,91,07,831.09 + interest & Other expenses
Borrower- M/s Maheshwari Electricals, Prop.- Mr. Prem Prakash Maheshwari, Guarantor- Mr. Mayank Maheshwari S/o Mr. Prem Prakash Maheshwari, Add. of All- 18/11, Sarai Rehman, Man Singh Gate, Agra Road, Dist. Aligarh	All that part and parcel of House No. 18/09, Sarai Rehman, Man Singh Gate, Koil, Dist. Aligarh, Area- 145 Sq. Yard Property in the name of Mr. Prem Prakash Maheshwari S/o Sh. Om Prakash Maheshwari, Bounded as: East- House of Kunwar Pal Singh, West- House of Janki Prasad & others, North- Sarkari Road, South- Sarkari Gali	11-08-2022	19-10-2022	48,64,683.08 + interest & Other expenses

Date : 21-10-2022 Authorised Officer

U.P. POWER CORPORATION LIMITED

TENDER NO. UPPCL/BESS/10MW/40MWh/01/2022, Online tender are invited for selection of Battery Energy Storage System developer for setting up of 40 MWh (10 MW x 4 hrs) Battery Energy Storage System at identified load center in Uttar Pradesh. The details tender document can be downloaded from website <https://etender.up.nic.in/nicgep/app> from 22.10.2022 onwards. Cost of bid documents Rs. 25000+ 18% GST, Bid security Rs. 740000/ (Seven Lakh Fourty Thousand only) Per MW. Last date of bid submission 24.12.2022, Office of Chief Engineer Power Purchase Agreement Directorate, 14th Floor, Shakti Bhawan Extn., 14-Ashok Marg, Lucknow -226 001, TeleFax: 0522-2218812, Email:ppare@uppcl.org, ppapeup12@gmail.com संख्या-314/अस/पाकालि/2022 दिनांक 20.10.2022

S. E. RAILWAY – TENDER

Tender Notice No.: PCMM/GENL/2022/11 Dated : 20.10.2022

TENDER FOR "E" PROCUREMENT SYSTEM

The Principal Chief Materials Manager, South Eastern Railway, Hd. Qrs. Office (5th Floor), New Administrative Building, 11, Garden Reach Road, Kolkata-700043 for and on behalf of the President of India invites open E-tenders which have been uploaded on website www.ireps.gov.in as follows. All the tenders will be closed at 14.00 hrs. **Sl. No. 1, Tender No. : 38223048A, Due Date : 14.11.2022, Brief Description:** High Capacity Draft Gear Pad. Drawing No. RD50's Drg. No. WD-90076-S-01, Alt. 1. Material and Specification : RD50's Spec. No. 55-BD-90 with Amend. No. 4 of Sept. 2016. Quantity: 4333 Nos. **EMD required or not, if yes please mention the amount :** Rs. 74,140/-. Interested tenderers may visit website www.ireps.gov.in for full details/description/ specification of the tenders and submit their bids online. In no case manual tenders for these items will be accepted. **N.B. :** Prospective Bidders may regularly visit www.ireps.gov.in to participate in all other tenders. (PR-709) Principal Chief Materials Manager



HINDUJA HOUSING FINANCE LIMITED

418, 4th Floor, Tower-2, Pearl Omaxe building, Netaji Subhash Place, Pitampura Delhi 110034.

SYMBOLIC POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this dates mentioned against each account.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of Borrowers/ Guarantors	Demand Notice Date Date of Possession	Amount Outstanding	Details of Immovable Property
1	Application No. DL/DEL/DLHI/A000000483 Deepak & Kamlesh Devi, both at: MCF-163, Subhash Colony, D.K. Medical Store, Ballabgarh, Faridabad, Haryana-121004	24-12-2021 14-10-2022 SYMBOLIC	₹ 8,83,980/- as on 09.12.2021 plus interest thereon	All that piece and parcel of property Plot No. 6/12, Area measuring 120 Sq. Yards, Out of Khewat/Khata no. 343/403 mun. No. 88 Killa No. 6 (8-0) Rakba 4 Marla out of 8 kanal, situated at Ballabgarh Tehsil District Faridabad Haryana
2	Application No. DL/DEL/DWND/A000000060 Pradeep Maiti & Renu Maiti, both at: A-162, Bhooniheen Camp, Kalkaji Delhi-110019	17-08-2021 14-10-2022 SYMBOLIC	₹ 8,71,339/- as on 12.08.2021 plus interest thereon	Third Floor Back side Portion Property No. RZ-58 -D, Gali No. 8, measuring 32 Sq.Yards Out of Total land measuring 65 Sq. Yards Comprising khasra no. 498 situated at Tuglakabad Extension, Delhi 110018, Bounded as: East - remaining front side portion, West - Gali 8 ft. wide, North - Other Property, South - Other Property
3	Application No. DL/DEL/PAND/A0000000251 Mr. Mukul Choudhary & Mrs. Brijesh, both at: Plot 3, Shanti Vihar Free Hold Guldhar Road, Sanjay Nagar, Ghaziabad 201002	31-05-2022 19-10-2022 SYMBOLIC	₹ 46,77,964 as on 16.05.2022 plus interest thereon	Khasra No. 1062 admeasuring 100 sq. yds. i.e. 83.61 Sq. Mtrs situated at preet vihar colony dhargal village, Pargana Jalalabad, Tehsil & District Ghaziabad, U.P., Bounded as : East - Plot of Manoj Tyagi, West - Plot of Dinesh tyagi, North - Plot of Narendar, South - Road 18 ft. wide

Dated : 21-10-2022, Place : Delhi Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

ABM INTERNATIONAL LIMITED

CIN: L51909DL1983PLC015585

Regd. Office: 10/60, Industrial Area, Kirti Nagar, New Delhi - 110 015

Phone: 011-41426055, Website: www.abmintl.in, E-mail: vk Gandhi@abmintl.in

NOTICE OF BOARD MEETING

NOTICE is hereby given that pursuant to Regulation 29 and 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, a meeting of the Board of Directors of the Company will be held on Friday, the 4th November, 2022 at Registered Office of the Company 10/60, Industrial Area, Kirti Nagar, New Delhi-110015, inter alia, to consider and approve Un-Audited Financial Results of the company for the Quarter and Half Year ended 30th September, 2022.

A copy of this Notice is available on the Company's Website at www.abmintl.in and also on Stock Exchange Website at www.nseindia.com.

For ABM INTERNATIONAL LIMITED
Sd/-
(VIRENDER KUMAR GANDHI)
MANAGING DIRECTOR
DIN: 00244762

Place : New Delhi
Date : 20.10.2022

STATE BANK OF INDIA, Model Branch, Branch Code-50107

Old G.T. Road Hodal, Distt- Palwal Haryana, Tel: 01275-235537 E-Mail: sbi.50107@sbi.co.in

POSSESSION NOTICE [Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas, the Authorized Officer of the State Bank of India, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice on 05.04.2022 calling upon the Borrower M/s Khandelwal Traders Mr. Vishnu Dutt (Prop.) (Borrower/s) Tali Mandi, Hodal - 121106 Distt. Palwal (Haryana) Mr. Vishnu Dutt (Prop.) S/O Mr. Mangtu Ram (Borrower & Guarantors) Tali Mandi, Hodal - 121106 Distt. Palwal (Haryana) Also at: H No. 753, Bhulwana Hodal - 121106 Distt. Palwal (Haryana) Smt. Rashmi W/o Vishnu Dutt H No.753, Bhulwana Hodal-121106 Distt. Palwal (Haryana) (hereinafter the Borrower is collectively referred to as "the Borrowers") to repay the amount mentioned in the said Demand Notices being Rs. 29,53,497/- (Rs Twenty Nine Lacs Fifty Three Thousand Four Hundred Ninety Seven Only) as on 05.04.2022 along with future interest on the said amount the contractual rates with respectively together with all incidental expenses, cost charges, etc. within 60 days from the date of receipt of the said notices.

The borrower having failed to repay the amount, notice is hereby given by the authorized AO to Borrower/Guarantors in particular and public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of said Rules on this 15th day of Oct 2022.

The Borrower/ Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of State Bank of India for an amount being Rs. 29,53,497/- (Twenty Nine Lacs Fifty Three Thousand Four Hundred Ninety Seven Only) as on 05.04.2022 along with future interest on the said amount the contractual rates with respectively together with all incidental expenses, cost charges, etc.

The borrower's/guarantor's/mortgagor's attention is invited to provision of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY(S)

Property situated at Land and Building Ground Plus 2 Floor Khewat/Khata No. 96/106. Rect No. 209, Kila No. 21-8-0 Kunj Bihari Colony Behrapatti Hodal Distt Palwal Haryana, Total Area: 83.61 Square Metre, Bounded as: North - Khacha Road, South - Road, East - Adj House of Mr. Dinesh, West - Adj House of Mr. Sharma

With all rights, title and interest, easements, privileges and appurtenances there to with all fitting, fixtures, connections, structure standing thereon, with proportionate rights in the common passage areas, staircase and other common facilities provided there in, if any

Date : 15-10-2022 Place : Hodal (H.R.) Sd/- Authorized Officer, State Bank of India

INDIAN OVERSEAS BANK Veterinary College Branch-1475 Mathura, Uttar Pradesh-281001, Phone: 0565-2470742, 2470329, E-mail: iob1475@iob.in

POSSESSION NOTICE (Symbolic) (APPENDIX IV- (Rule 8(1)))

Whereas

The undersigned being the Authorised Officer of the Indian Overseas Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrowers / mortgagors / guarantors to repay the amount mentioned in the notice with further interest at contractual rates and rests, charges etc till date of realization within 60 days from the date of receipt of the said notice.

The borrower/ mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 19th day of October of the year 2022.

The borrowers /mortgagor/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Indian Overseas Bank for amount mentioned below with interest thereon at contractual rates & rests as agreed, charges etc., from the aforesaid date mentioned in the demand notice till date of payment less repayments, if any, made after issuance of Demand notice

Note.: The dues payable as on the date of taking possession mention below + Interest payable with further interest at contractual rates & rests, charges etc., till date of payment. The borrower/ mortgagor/guarantor attention is invited to provisions of Sub-section(8) of the Section 13 of the Act, in respect of time available to them, to redeem the secured assets.

Name of Borrower/ Guarantor	Description of the Immovable Property	Outstanding Amount	Date of Demand Notice
Mr. Jeetendra Kumar S/o Edal Singh and Mr. Edal Singh (Residence Address: 108, Ayodhya Nagar, Jamunapur, Tehsil Mahavan, District Mathura-281001)	Equitable Mortgage of Residential property viz. Plot no. 174 & 175, Khasra Number 7, 8, 12, 14, 14a, 14ba, Jamuna Enclave, MauzaLohavan, Tehsil Mahavan and District Mathura [Total Area:115.43 Sq.Mtrs.] Boundaries: North: Road Colony 30 ft. South: Plot No.176. East: Land of other. West: Road of colony 30 ft. Fair market value: Rs. 18.00 Lakhs Force sale value: Rs. 16.20 lakhs Name of Owner: Mr. Jeetendra Kumar S/o Edal Singh	Rs. 30,00,400/- as on 31.05.2022 with further interest at contractual rates and rests, charges etc	01.06.2022
Sumangal Enterprises Proprietor Tarun Kumar Gautam and Mr. Tarun Kumar Gautam (Residence Address: 240/297, Pratap Nagar West, Maholi Road, District Mathura-281004) and Ashok Kumar S/o Bheek Chand Present Address- 101, Maholi, Mathura, 281004	Equitable Mortgage of Residential property viz. House water rate no 240/378 at plot no 56 khasra no 1266 mauja Mathura bangar within Pratap Nagar Mathura [Total Area: 153.28 Sq. Mtrs.] Boundaries: North: Plot of Sanjay Kulkshrestha, South: Plot of Gautam/ Chandrabhan, East: Road, West: Plot of Phool Singh Fair market value: Rs. 42.00 lakhs Force sale value: Rs. 34.00 lakhs Name of Owner: Mr. Ashok Kumar S/o Bheek Chand	Rs. 8,23,877/- as on 31.03.2022 with further interest at contractual rates and rests, charges etc	13.04.2022

Date: 19.08.2022, Place : Mathura Authorised Officer

L&T Finance Limited

Registered Office: 15th Floor, PS Srijan Tech Park Plot No. 52, Block DN, Sector V, Salt Lake City Kolkata 700 091, District 24-Parganas North. CIN No.: U65910VB1993FLC060810 Branch office: Ghaziabad

L&T Financial Services

POSSESSION NOTICE [Rule-8(1)]

Whereas the undersigned being the authorized officer of L&T Finance Limited (erstwhile, L&T Housing Finance Ltd has been Merged with L&T Finance Ltd under the Scheme of Amalgamation by way of merger by absorption approved by the NCLT Mumbai as well as NCLT Kolkata, L&T Housing Finance Limited has merged with L&T Finance Limited (LTF) w.e.f. 12th April, 2021) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrowers/ Co-borrowers/ & Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹)	
H01394200121104029 H01394200121104029L H01394200121104429	1. Devendra Singh Giri 2. Sunita Devi 3. Dev Security Services (Through Its Proprietor Devendra Singh Giri)	All The Piece And Parcel Of The Property Address - House No. S.E. 423 (Hig) Duplex, Admeasuring Area 41.60 Sq. Mtrs. And Balcony Covered Area 30.154 Sq.Mtrs. Total Covered Area 71.25 S.Mtrs. Situated At Block-S-5, Shastri Nagar Ghaziabad Uttar Pradesh 201002	15/07/2022	48,91,349.75/- (Rupees Forty Eight Lakh Ninety One Thousand Three Hundred Forty Nine And Seventy Five Paise Only) As On Date 07-07-2022	19.10.2022 Symbolic Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 21.10.2022 Place: Ghaziabad

Sd/-
Authorized Officer
For L&T FINANCE LIMITED

FORM A PUBLIC ANOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S HARI GOVIND TEXTFAB (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Hari Govind Textfab (India) Private Limited
2. Date of incorporation of corporate debtor	29/09/2008
3. Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120DL2008PTC183817
5. Address of the registered office and principal office (if any) of corporate debtor	Shop No.10, D/1241, Plot No. 26, Ram Bazar Subhash Road, South Gandhi Nagar, Delhi, North Delhi, DL 110031 IN
6. Insolvency commencement date in respect of corporate debtor	17.10.2022 (Order was pronounced on 17.10.2022 but the copy of NCLT order was received via email on 18.10.2022)
7. Estimated date of closure of insolvency resolution process	15.04.2022 (180 days from the date of commencement of resolution process)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Harish Taneja Registration No.: IBBI/IPA-002/IP/N00098/2017-18/10229
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 236-L, Model Town, Sonapat, Haryana - 131001. E-mail ID: harish.taneja78@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Registered Address: 236-L, Model Town, Sonapat, Haryana - 131001 E-mail ID: cirp.hgtexfab@gmail.com
11. Last date for submission of claims	01.11.2022 (i.e. 14 days from the appointment of Insolvency Resolution Professional)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

Notice is hereby given that the National Company Law Tribunal, Bench-II, New Delhi has ordered the commencement of a corporate insolvency resolution process of the M/S Hari Govind Textfab (India) Private Limited, are hereby called upon to submit their claims with proof on or before 01.11.2022 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 20.10.2022 Place: New Delhi

Harish Taneja
Interim Resolution Professional
IBBI/IPA-002/IP/N00098/2017-18/10229

ADITYA BIRLA CAPITAL PROTECTING INVESTING FINANCE ADVISING

ADITYA BIRLA FINANCE LTD.

Registered Office : Indian Rayon Compound, Veraval, Gujarat-362266
Branch Office : Aditya Birla Finance Limited,
1st Floor, Vijaya Building, N-17, Barakhamba Road, New Delhi-110001.

"APPENDIX- IV-A" [See proviso to rule 9 (1)]
Sale notice for sale of immovable property

Private Treaty Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002 (54 of 2002).

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Aditya Birla Finance Limited, the mortgage property will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 15th of November 2022 at 12.00 noon through private treaty for recovery of Rs. 3,92,76,126.97/- (Rupees Three Crores Ninety Two Lakhs Seventy Six Thousand One Hundred Twenty Six and Ninety Seven Paise Only) as on 07.06.21 and further interest and other expenses thereon till the date of realization due to the Secured Creditor from Borrowers/co-Borrowers namely: **Bulldyers Integrated Solutions Pvt. Ltd., Santosh Kumar Rai, Renu Rai, Shashi Rekha V.** The reserve price will be an amount of **Rs. 64.50/- Lakh** each for 4 Flats i.e. B-306, B-407, B-507 & B-607 and for an amount of **Rs. 64/- Lakh** each for the Flats having no.e.B-207 & B-307. The notice is being given to all borrower(s)/Guarantor/Mortgagor that the aforesaid Secured Asset shall be sold after 15 clear days from the date of present notice by way of Private Treaty on dated 15th of November 2022 at 12.00 noon on such terms as may be settled between ABFL and the intended purchaser.

SHORT DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property bearing no. "FLAT NO B-207, B-306, B-307, B-407, B-507, B-607, BUILDING NUMBER- B MARION RESIDENCY, PLOT NO 93, DUMAS, SURAT-394550"

Date: 19.10.2022 Authorised Officer
Place: Surat, Gujarat, Delhi, Chennai Aditya Birla Finance Limited

FOURTH DIMENSION SOLUTIONS LIMITED

Reg. Off: Office no. 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught Place, New-Delhi-110001CIN: L74110DL2011PLC221111 | Contact: 079-26566588 | E-mail: secretarial.fds@gmail.com | Website: www.fdsindia.co.in

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED SEPTEMBER 30, 2022

(Rs. in Lacs except EPS)

Sr. No	Particulars	Quarter Ended			Half Year Ended		Year ended
		30.09.2022 (Unaudited)	30.06.2022 (Unaudited)	30.09.2021 (Unaudited)	30.09.2022 (Unaudited)	30.09.2021 (Unaudited)	
1	Total Income from Operation(Net)	250.79	0.87	-	251.66	81.97	153.06
2	Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	175.1	-31.08	-47.98	144.02	15.32	10.61
3	Profit / (Loss) for the period after Exceptional (before tax and Extraordinary items)	175.1	-31.08	-47.98	144.02	15.32	10.61
4	Profit / (Loss) for the period after Exceptional and/or Extraordinary items (before tax)	175.1	-31.08	-47.98	144.02	15.32	10.61
5	Profit / (Loss) for the period (after tax)	175.1	-31.08	-47.98	144.02	3934.72	6295.57
6	Total Comprehensive Income (after tax)	175.1	-31.08	-47.98	144.02	3934.72	6295.57
7	Equity Share Capital	3257.24	1628.62	1628.62	3257.24	1628.62	1628.62
8	Other Equity excluding Revaluation Reserves	13116.37	14569.89	23125.76	13147.45	23125.76	14600.97
9	Earning Per Share (Face Value of Rs.10/- each) Basic & Diluted:	0.54	-0.19	-0.29	0.44	24.16	38.66

Notes

1The above is an extract of the detailed format of Unaudited Financial Results for the Quarter & Half Year ended on September 30, 2022 filled with stock Exchange under Regulation 33 of SEBI (Listing Obligation and Disclosures Requirements) Regulations, 2015. The full format of unaudited financial results of the Company for the Quarter & Half Year ended on September 30, 2022 are available on the Company's website www.fdsindia.co.in and website of the Stock Exchange www.nseindia.com.

2The above results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on October 19, 2022.

Date: 19.10.2022 Place: New-Delhi

For Fourth Dimension Solutions Limited
Sd/-
Dhaval Mistry
Director (DIN: 03411290)

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) Form No. 3 [See Regulation -15 (1)(a)] /16(3) Summons under sub-section (4) of section 19 of the Act, read with Sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

INDIAN TONERS & DEVELOPERS LIMITED (CIN NO. L74993P1990PLC015721) Regd. Office: 10.5 Km Milestone, Rampur Bareilly Road, Rampur - 244 901 (U.P.)

UNIMONI FINANCIAL SERVICES LIMITED RO: N.G. 12 & 13 Ground Floor, North Block, Manipal Centre, Dickenson Road, Bangalore - 560 042. PUBLIC NOTICE This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by UNIMONI FINANCIAL SERVICES LIMITED on 25.10.2022 at 10:00 am at GROUND FLOOR, NO. G1, EMARAT FIRDAUS COMPLEX, EXHIBITION ROAD, PATNA - 800001.

PUBLIC NOTICE This has reference to 'Form A Notice' made for 'M/S Hari Govind Textab (India) Private Limited' which was published on 21.10.2022 in Financial Express (English) and Jansatta (Hindi).

FORM B PUBLIC ANNOUNCEMENT [Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016] FOR THE ATTENTION OF THE STAKEHOLDERS OF BENCHMARK SUPPLY CHAIN SOLUTIONS PRIVATE LIMITED

Syndicate Bank vs M/S ECO POLY FIBRES PVT. LTD. M/S ECO POLY FIBRES PVT. LTD. M/S ECO POLY FIBRES PRIVATE LIMITED Plot No. 92, 12/6, Gurukul Industrial Area, Gali No. 3, Faridabad-121002 Haryana.

AXIS BANK LTD. POSSESSION NOTICE Retail Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010. Registered Office: "Trishul"- 3rd Floor, Opp. Samarsheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006

Sybyl Industries Ltd. REGD. OFF: PAWAN PURI, MURADNAGAR, DISTT. GHAZIABAD (U.P.) CIN : L17111UP1988PLC009594, Phone: 01232-261521, web : sybyl.com, email: sybyl@rediffmail.com

नीलामी प्रक्रिया के लिए सार्वजनिक सूचना शिवालिक स्माल फाइनेंस बैंक लि. पूर्व नाम शिवालिक मर्केटाइल को अपारटिव बैंक लि. पंजीकृत कार्यालय-501 सिलिकॉन ओरम जसोला जिला-सेक्टर नई दिल्ली दक्षिण दिल्ली-110025 तथा प्रधान कार्यालय प्लॉट नंबर-2बी, 6वीं मंजिल टॉवर 3, इंडिया ग्लाकोस, बिल्डिंग सेक्टर-126 नोएडा, उत्तर प्रदेश, पिन नंबर-201304 द्वारा समझ मध्यम न्यायाधिकरण श्री सुधीर कुमार द्वारा दिनांक 01.10.2022 को कर्जदार वादा संख्या एस-90/2021 श्रीमती सुनीता देवी पत्नी श्री कवरपाल व अन्य में मध्यस्थ एवं सुलह अधिनियम की धारा 17 के अंतर्गत पारित किये गए आदेश के अनुसार प्रतीवादी कि अचल सम्पत्ति को बैंक द्वारा कब्जा / हिरासत में लिया गया।

UJJIVAN SMALL FINANCE BANK SECOND FLOOR, GMTT BUILDING D-7 SECTOR 3 NOIDA (U.P.) 201301 POSSESSION NOTICE (for immovable property) [Rule 8(f)] Whereas, The undersigned, being the Authorized Officer of Ujjivan Small Finance Bank Ltd., under the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower/ Guarantor on the dates mentioned hereunder, calling upon the Borrower(s)/ Guarantor(s) to repay the amount mentioned in the respective demand notice within 60 days of the date of the notice.

OFFICE OF THE RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL-I, DELHI 4th Floor, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001 SALE PROCLAMATION H. C. No. 325/16 Corp. Bank Vs Jay Polychem India Ltd PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961

नीलामी प्रक्रिया के लिए सार्वजनिक सूचना शिवालिक स्माल फाइनेंस बैंक लि. पूर्व नाम शिवालिक मर्केटाइल को अपारटिव बैंक लि. पंजीकृत कार्यालय-501 सिलिकॉन ओरम जसोला जिला-सेक्टर नई दिल्ली दक्षिण दिल्ली-110025 तथा प्रधान कार्यालय प्लॉट नंबर-2बी, 6वीं मंजिल टॉवर 3, इंडिया ग्लाकोस, बिल्डिंग सेक्टर-126 नोएडा, उत्तर प्रदेश, पिन नंबर-201304 द्वारा समझ मध्यम न्यायाधिकरण श्री सुधीर कुमार द्वारा दिनांक 03.09.2022 को मध्यस्थ एवं सुलह अधिनियम की धारा 17 के अंतर्गत पारित किये गए आदेश के अनुसार प्रतीवादी कि अचल सम्पत्ति को बैंक द्वारा कब्जा / हिरासत में लिया गया।

Ram Kishan S/o Balu Singh, Mohammadpur Mafi Saharanpur, Uttar Pradesh-247001. 2. Usha Devi W/o Ram Kishan, Mohammadpur Mafi Saharanpur, Uttar Pradesh-247001. In L o a n A c c o u n t N o . 2234210710000001.

Oriental TRIMEX LIMITED CIN NO L74899DL1996PLC078339 AN ISO 9001-2000 CERTIFIED COMPANY REGD OFFICE : 26/25, OLD RAJENDER NAGAR, NEW DELHI -60 EXTRACT OF UNAUDITED STANDALONE RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30.09.2022

S.No. Description of Property Reserve Price EMD 1. B-115, Okhla Industrial Area, Phase-I, New Delhi measuring 1236-43 sq. Yards. The Property is Perpetual Lease Bounded as Follow: North: 80' wide Road, East: Plot No.B-114, South: Service Lane, West: No. B-116

"IMPORTANT" Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications.

21st October, 2022 Place : New Delhi Company's website : www.orientaltrimex.com, mail ID: info@orientaltrimex.com

SCHEDULE OF PEROPERTY Lot No. Description of the property to be sold with the names of the co-owners where the property belongs to the defaulter and any other person as co-owners.